

- Read :**
- (1) Notification dated 23.08.2023, No.RJ/17/2023 and IT Cell No.ITC/171/2023
 - (2) Office note dated 13.02.2024 approved by the Hon'ble the Chief Justice

:: NOTIFICATION ::

Judicial Department No.RJ/05/2024

IT Cell No. ITC/164/2024

Modification in the Methodology for ensuring next listing date in all pending cases with effect from 1st September, 2023

In continuation of the earlier notification being Judicial Department No.RJ/17/2023 and IT Cell No.ITC/171/2023, the Hon'ble the Chief Justice has been pleased to make following modifications in the methodology dated 23.08.2023 for ensuring next listing date, as under:

(i) Following categories of the admitted matters (Final Hearing matters) which are upto 10 year old are exempted from allocation of System Generated Next Listing Date (SGNLD) till further order:

1. First Appeals
2. Second Appeals
3. Criminal Appeals
4. Civil Revision Applications

(ii) (a) In place of "Critically old matters" words "Critically old matters of any category" be read.

(b) In place of "Old matters" words "old matters excluding admitted matters (Final Hearing matters) First Appeals, Second Appeals, Criminal Appeals and Civil Revision Applications" be read.

By order of the Hon'ble Chief Justice



Date: 13 /02/2024

Registrar Judicial



THE HIGH COURT OF GUJARAT
NOTIFICATION

Judicial Department No.RJ/17/2023

IT Cell No.ITC/171/2023

**Methodology for Ensuring Next Listing Date in All Pending Cases
with effect from 1st September, 2023**

As directed, this is to notify for information of all concerned that, with the objective of ensuring that all pending registered matters, when adjourned, should be updated with a next listing date compulsorily and no pending matter is allowed to remain as an undated i.e. a case not having anyone in future listing date; Hon'ble the Chief Justice and Hon'ble Judges of the Standing Committee of the High Court of Gujarat have been pleased to approve a detailed methodology as enclosed herewith, to come into effect from 1st September, 2023.

Based on criterion fixed in the aforesaid approved methodology, wherever a future date of listing is not already there or not updated in a case on the day of listing when adjourned, the system shall automatically generate and allot a next listing date to the case.

All the cases, based on the age of the case, have been categorised into 'Critically Old Cases' which are more than 10 years old, 'Old Cases' which are more than 5 years and upto 10 years old and 'Not So Old Cases' which are upto 5 years old. The criterion for allotting System Generated Next Listing Date has been devised based on these age categories of the matters.

All other practices and protocols related to listing of matters to come into force with effect from 1st September, 2023 are as enumerated in the enclosed methodology.

Sd/-

Date: 23-08-2023

REGISTRAR GENERAL

Encl.: Methodology to ensure next listing date in all pending cases

THE HIGH COURT OF GUJARAT

Methodology for Ensuring Next Listing Date in All Pending Cases with effect from 01-09-2023

1. **Objective:** All pending registered matters, when adjourned, should be updated with a next listing date compulsorily. No pending matter be allowed to remain as an undated case i.e. a case not having a future listing date.

2. **Measures to be taken:**

a. **The cases which are not on board i.e. are not having a future listing date:**

i. System Generated Next Listing Date (SGNLD) shall be allotted to all such matters in the following manner:

CASES NOT HAVING FUTURE LISTING DATE AS ON 31-08-2023		
Age Category of the Matters	Age of the Case as on the listed date	System Generated Next Listing Date to be updated - duration from 01-09-2023
Critically Old Matters	More than 10 years old	Earliest possible but not later than two months
Old Matters	More than 5 years and upto 10 years old	After two months but not later than four months
Not so old matters	Upto 5 years	After four months but not later than six months

ii. All matters, not having a future listing date as on 31st August, 2023, shall be allocated a System Generated Next Listing Date (SGNLD) as per the above criteria.

b. **When Court Given Date is not updated in the matters on board:**

i. In all the listed matters either listed on a Court given date or system generated date, which are not disposed of on the listing date and where the next listing date is not given by the Bench and/or is not updated by the Court Master in the C. I. S., the system will automatically allot a System Generated Next Listing Date of a Court working day in the following manner, so as to ensure that, the matters being listed whether on Court Given Next Listing Date (CGNLD) or on the System Generated Next Listing Date (SGNLD) do not go off the board or remain unattended:

CASES NOT UPDATED WITH NEXT LISTING DATE IN CIS ON THE DAY OF LISTING		
Age Category of the Matters	Age of the Case as on the listed date	System Generated Next Listing Date to be updated - duration from listing date
Critically Old Matters	More than 10 years old	From 3rd Court working day onwards, necessarily not later than a date within 7 Court working days
Old Matters	More than 5 years and upto 10 years old	From 8th Court working day onwards, preferably not later than 14 Court working days
Not so old matters	Upto 5 years	From 15th Court working day onwards, as far as possible not later than 21 Court working days
Note: Allocation of SGNLD shall be done automatically by the system at 12 noon on the next Court working day of the listing date		

3. System Generated Next Listing Date (SGNLD) for all the matters tagged/connected with each other, shall be the same and based on the criteria applicable to the oldest matter thereof. Allocation of SGNLD to main cases and tagged/connected matters shall be done simultaneously. If the main matter of the tagged/connected matters is already having a future listing date, the SGNLD to be allotted to the matters thereof not having a future listing date, should be the same as the future listing date of the main matter, if it is not disposed of. If the main matter of the tagged/connected matters is disposed of, the earliest of future listing dates of remaining connected matters shall be treated as the next listing date for all such tagged/connected matters.
4. System Generated Next Listing Date (SGNLD) for all the Interlocutory Application (I. A.)s where future listing date is not updated in C.I.S., shall be the same and based on the criteria applicable to the main matter thereof. Allocation of SGNLD to main cases and IAs therein shall be done simultaneously.
5. All the fresh registered matters, other than Bail matters (Regular and Anticipatory) and Quashing Petitions which are already being autolisted, shall be allocated a System Generated First Listing Date (SGFLD) of 4th Court working day from the day when objections are cleared or from the day when the matter is filed and has no objections therein. Circulation of Fresh Matters may also be done prior to such auto listing date under the orders of respective Bench.

6. Specially Assigned Matters for Specially Constituted Bench, if the future listing date is not updated in the C.I.S. shall be allocated a System Generated Next Listing Date (SGNLD) of next Court working Friday.
7. While allotting SGNLD, if the system finds a matter updated with 'Not Before Me' for the particular Bench as per prevalent roster, a report of the same shall be made available from the system to the Judicial Department for obtaining appropriate directions of the Competent Authority.
8. Roster wise report of matters to be listed based on the System Generated Next Listing Date shall be generated of the "critically old matters" by 23rd August, 2023 and published on the website in addition to be communicated to the respective Ld. Advocates of the matters through automated emails.
9. Likewise, the reports of matters to be listed of the categories of 'Old Matters' and 'Not So Old Matters' as given above in para 2(a)(i), shall be web-uploaded and communicated at least two weeks in advance.
10. A new report in the format of the Causelist would be made available on the website with an added column of Next Listing Date (NLD) with colour bifurcation of whether NLD is given by the Court or the same is generated by the system. This report would be available for the listing dates 1st September, 2023 onwards. Similar colour bifurcation of date would also be shown on the case status of the particular case on the High Court website.
11. Calendar like Bench wise report of matters to be listed in the coming six months shall be made available on the website of the High Court for the benefit of all the stakeholders including the Hon'ble Judges, Court Masters, Ld. Advocates, Law Officers and Litigants. This listing calendar report shall show matters with colour bifurcation of Court given next listing date and System Generated Next Listing Date.
12. The causelists shall start reflecting against each matter, the count of listings so far gone by for the particular case, as earlier being shown in the causelists of the High Court of Gujarat.
13. An online mechanism for submission of requests for early listing of matters would be developed in a prescribed format, for being taken up by the Court on a particular date allocated by the system and communicated to the concerned. The matters so requested will be given a date as fixed by the Court upon such requests or on the applications filed for fixing of date.
14. Matters, except fresh matters, can be listed only on Court Given Next Listing Date (CGNLD) or System Generated Next Listing Date (SGNLD) or on the dates fixed by the Court upon online listing request or applications filed for fixing of date.
15. There shall not be any manual intervention by whomsoever in either excluding or including a matter from or into the causelists, except as prescribed hereinabove.
